

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.812/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.06.2020**

Name of the Company: Tetra-Pak India Pvt LTD
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(Through Video Conferencing)

Mr. Samiron Borkataky, Learned Lawyer, appeared on behalf of Learned Lawyer Mr. Parth Contractor, for the Petitioner.

The learned lawyer for the petitioner submitted that he has given e-mail to the respondent with regard to the fixation of date, but none present for the Respondent today. Respondent has also not filed reply even after giving repeated opportunity. Hence, he prayed for closing the right to file reply.

Heard the learned lawyer for the petitioner.

As a last chance, also this prevailing situation, i.e. COVID-19, the matter is adjourned to 29.07.2020.

Meanwhile, the respondent is directed to complete the pleadings by filing reply, if any, without fail, by serving an advance copy to the petitioner, on or before 29.07.2020, as the petitioner is raising objection for granting of any further adjournment.

List the matter on 29.07.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**

Dated this the 22nd day of June, 2020



**MANORAMA KUMARI
MEMBER (JUDICIAL)**